

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Applicant(s) *Orig* APPLICATION NO. 123 OF 1999
Murali Khan Respondent(s) *U.O. / & ors*
 Advocate for Applicant(s) *Mr. J. K. Kaushik* Advocate for Respondent(s) *Mr. S. S. Vyas*

Notes of the Registry

Orders of the Tribunal

25/4/2000

*Mr. B. Khan Adv. Brief holder for the Applicant
 Mr. J. K. Kaushik, Counsel for the Applicant
 Mr. S. S. Vyas, Counsel for the Respondents*

*Repl
 not
 filed
 2
 15/5*

*Learned Counsel for the respondents
 seeks time to file the reply. Time
 prayed is hereby granted. Put up on
 23/5/2000, for admission - arguments.*

*A. K. MISRA
 Judl. Member*

23/5/2000

*Mr. J. K. Kaushik, Counsel to applicant.
 Mr. S. S. Vyas, Counsel to respondents*

*The learned counsel for the
 respondents submit that the relief claimed
 by the applicant, has been granted to him
 by administrative order. The detailed reply
 alongwith the orders, has been filed in the
 Registry, and with copy given to Counsel to
 applicant.*

*The learned counsel to applicant
 also admits the same.*

*In our opinion, due to grant of
 relief by administrative orders, the present or
 has become infructuous. Consequently, the same
 is disposed of as infructuous. No orders
 to cost.*

*Gopal Singh
 Adm. Member*

*Part II and III destroyed
 in my presence on 30.6.06
 under the supervision of
 section officer (as per order dated 23.6.06)
 A. K. MISRA
 Judl. Member*

Section officer (Records)

*Recd
 31/5*